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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

O. A. NO.948 OF 2013

Cuttack the 21st day of January, 2014

**CORAM
HON'BLE MR. R.C. MISRA, MEMBER (A)**

Gouranga Charan Panda,
aged about 62 years,
S/o. Late Sukadev Panda,
At/Po-Barua, Via-Thakurpatna,
Dist-Kendrapara at present working as GDSMD/MC
Gogua B.O. in account with Choudkulat S.O. under
Kendrapara H.O. Kendrapara.

...Applicant

(Advocate:Mr. D.K. Mohanty)

VERSUS

Union of India represented through

1. The Director General of Posts,
Ministry of Telecommunication,
Department of Posts,
Dak-Bhawan, Sansad Marg, New Delhi-1.
2. Chief Postmaster General,
Orissa Circle, Bhubaneswar,
Khurda-1.
3. The Director of Postal Services,
Office of the CPMG,
Orissa Circle, Bhubaneswar
4. Superintendent of Post Offices,
Cuttack North Division,
Cuttack, PIN 753 001.
5. The Assistant Superintendent of Post Office ,
Kendrapara Sub Division, Kendrapara.

..... Respondents

Advocate(s)..... Mr. U.B. Mohapatra

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ORDER(Oral)

R.C. MISRA, MEMBER (A)

Heard Sri D.K. Mohanty, Ld. Counsel for the applicant and Sri U.B. Mohapatra, Ld. Sr. Central Government Standing Counsel on whom copy of this O.A. has been served who also accepts notice for the Respondents. Registry is directed to serve notice, in terms of sub rule 4 of Rule 11 of the CAT (Procedure) Rules, 1987 for onward transmission.

2. The case made out by the applicant is that he joined in the post of ED Packer on 21.06.1982. In the meantime the said post was abolished and the applicant was directed to be redeployed as GDSMD, Gogua B.O. w.e.f. 01.06.2004. As per GDS Rules the time related continuity allowance (TRCA) of ED packer is less than EDDA. So as per the slab of TRCA the applicant is entitled to get the higher TRCA when he was joined as GDSMD, Gogua B.O. w.e.f. 01.06.2004. But till today he is getting TRCA of GDS packer. The applicant is now 62 years of age and is going to retiree within next three years. When asked what steps the applicant took after 2004 to ventilate his grievance, Sri D.K. Mohanty, Ld. Counsel for the applicant submitted that the applicant had been making representations to Superintendent of Post Offices (Respondent No.4) from the year 2005. However, his representations were not considered by the concerned authority ^{whereas} ^{has been} when the last representation dated 08.10.2012 addressed to Superintendent of Post Offices, Cuttack North Division, Cuttack (Respondent No.4) in this case.

3. On the other hand, Sri U.B. Mohapatra, Ld. Sr. Central Government Standing Counsel for the Respondents has submitted that since the representation

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is pending before the authorities the same can be directed to be disposed of as per the existing Rules of the Department.

4. Considering the submissions from Ld. Counsel for both sides I direct the Respondent No.4 to look into the representation dated 08.10.2012 (Annexure-A/5 series) of the applicant addressed to him if the same has been received and pending with him for consideration. After considering the representation he will pass a reasoned and speaking order within a period of 60 (sixty) days from the date of receipt of copy of this order, and if the claim is found to be admissible, confer the benefit on the applicant within a further period of three months from the date of consideration.

5. With the above observation and direction this O.A. is disposed of at the admission stage itself. No costs.

6. Copy of this order be transmitted to Respondent Nos.2, 3 & 4 at the cost of the applicant for which Sri D.K. Mohanty, Ld. Counsel for the applicant undertakes to file Postal requisites within next three days.


(R.C. MISRA)
MEMBER(A)